

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

(THIS THE 19<sup>th</sup> DAY OF NOVEMBER, 2009)

PRESENT:

**HON'BLE MR. JUSTICE A. K. YOG, MEMBER (J)  
HON'BLE MR. S. N. SHUKLA MEMBER (A)**

**CONTEMPT PETITION NO. 13 OF 2006  
In  
ORIGINAL APPLICATION NO. 501 OF 2005  
(Under Section 19, Administrative Tribunal Act, 1985)**

01. Awdhesh Kumar Son of Late Ram Kishore Kaithal.
02. Satish Kumar S/o Sri Ayodhya Prasad
03. Satish Kumar S/o Late R. C. Ram
04. Mohd. Yawar Khan S/o Late Ghasitey Shanker.
05. Sudhakar Shukla S/o Sri O. P. Shukla
06. Hari Babu Lal S/o Sri Late Shanker Lal
07. Shesh Chandra Tiwari Son of Late S.P. Tiwari
08. L.S. Yadav S/o Sri Ganpat Singh Yadav
09. Jitendra Giri S/o Sri Markandey Giri
10. Mukesh Kumar S/o Sri B. L. Sahu.
11. Pawan Kumar Mishra S/o Sri T. N. Mishra.
12. Satya Ram Son of Sri Kanhaiya Lal.

.....Petitioners

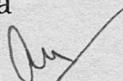
By Advocates:- Shri V. Budhwar

Versus

01. Sri K. M. Chandrashekhar, Secretary Ministry of Finance Department of Revenue, North Block CBEC, New Delhi.
02. M. J. Raman, Chairman, Central Board of Excise & Custom, New Delhi.
03. Anil Bhatnagar, Chief Commissioner, Central Board of Excise & Customs, 7-A Ashoka Marg, Lucknow.
04. S. C. Jana, Commissioner, Central Excise, Commissionerate, Sarvodaya Nagar, Kanpur.

.....Respondents

By Advocate- Shri R. C. Shukla



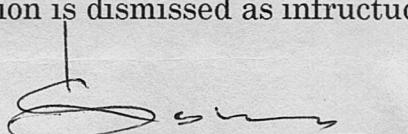
**O R D E R**

(DELIVERED BY: JUSTICE A. K. YOG- MEMBER-JUDICIAL)

Case called out. Shri R.C. Shukla learned counsel for opposite party.

2. Opposite party refers to the Apex Court order dated September, 08.2008 (copy of which filed as Annexure-1 to the Affidavit of U.V. Sangodkar filed alongwith M.A. No. 972 of 2009) (on record) from perusal of the Apex court order the said contempt petition does not survive.

3. In view of the above it deem appropriate that contempt notice issued against opposite parties at this stage be discharged, and Contempt Petition is dismissed as infructuous at this stage.

  
Member-A  
Member-J

/Dev/